

HIGH COURT OF MEGHALAYA
AT SHILLONG

PIL No. 17 of 2021

Date of order: 17.04.2023

Philip Khrawbok Shati

vs.

State of Meghalaya & ors.

Coram:

Hon'ble Mr. Justice Sanjib Banerjee, Chief Justice

Hon'ble Mr. Justice W. Diengdoh, Judge

Appearance:

For the Petitioner : Mr H.L. Shangreiso, Sr Adv. with
Mr T. Dkhar, Adv.

For the Respondents : Mr K. Khan, AAG with
Ms R. Colney, GA
Ms A. Pradhan, Adv. vice
Dr N. Mozika, DSG
Mr L. Khyriem, Adv.
Mr Philemon Nongbri, Adv.

The State should file an affidavit indicating the steps taken and proposed to be taken to ease the traffic congestion in the city.

Several months back, the State had indicated that most of the parents of school-going children in the city had agreed to opt for their wards being ferried to schools by bus, provided the State government took the responsibility of running such service. Indeed, it was indicated that about 50 to 60 buses were being acquired for such purpose. However, nothing seems to have been implemented in such regard.

There were other long-term and short-term plans which had been tentatively indicated, particularly following suggestions by the IIM,

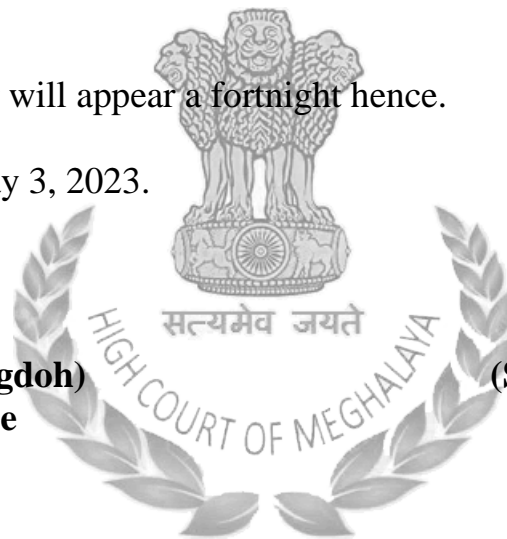
Shillong and by a foreign agency apparently engaged by the State for such purpose. Again, nothing appears to have come of it apart from a ropeway being planned, and that too, for tourism purposes.

The State's affidavit should indicate the plans to be implemented over the next few months, those over the next few years and the long-term goals taking into consideration the rate of increase of private cars and vehicular traffic, the burgeoning tourism industry and the available space.

The matter will appear a fortnight hence.

List on May 3, 2023.

(W. Diengdoh)
Judge



(Sanjib Banerjee)
Chief Justice

Meghalaya
17.04.2023
"Sylvana PS"